

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

O.A. No. 504/92

Date of Decision: 24.7.92

T.A. No.

B. Gurappa

Petitioner.

Mr. S. Lakshma Reddy

Advocate for
the Petitioner(s)

The Divisional Railway
Manager, Guntakal and
Others

Versus

Respondent.

Mr. J.R. Gopal Rao

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

THE HON'BLE MR. C.J. ROY, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1, 2, 4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

1/2

M
(HKB)
M(A)

M
(HCJR)
M(J)

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.504/92

Date of Order: 24.7.1992.

BETWEEN:

B.Gurrappa

.. Applicant.

A N D

1. Divisional Railway Manager,
South Central Kailway,
Guntakal.
2. Senior Divisional Personnel Officer,
South Central Kailway,
Guntakal.

.. Respondents.

Counsel for the Applicant

.. Mr. S.Rajeswara Reddy f

Mr. S.Lakshma Reddy

Counsel for the Respondents

.. Mr. J.R.Gopal Rao

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI C.J.ROY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri R.Balasubramanian, Member (Admn.)).

(16)

The prayer in this application is to stepping up of the pay of the applicant on par with his Junior Sri V.Sunder Raj. At the time of the admission hearing Mr.S.Rajeswar Reddy on behalf of Mr.S.Lakshma Reddy, learned counsel for the applicant produced the seniority list of the applicant also. In the list that was shown the applicant is at S.No.96 and Mr.V.Sunder Raj is shown at S.No.98. We also find that the applicant preferred a representation dated 18.2.1992 addressed to Senior Divisional Personnel Officer in which he has made the same request as the prayer in the OA. Heard Mr.J.R.Gopal Rao learned counsel for the respondents.

2. We direct the respondents to dispose of the representation dated 18.2.1992 within a period of 2 months from the date of the receipt of the order. The applicant is still aggrieved he will be at liberty to approach this Tribunal afresh. The OA is disposed of at the admission stage with no order as to costs.

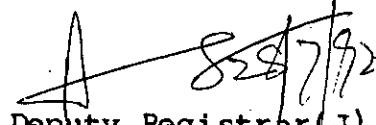
R.Balasubramanian

(R.BALASUBRAMANIAN)
Member (Admn.)

C.J.IROY
(C.JIROY)
Member (Judl.)

Dated: 24th July, 1992.

(Dictated in the Open Court)


Deputy Registrar (J)

To

1. The Divisional Railway Manager, S.C.Rly, Guntakal.
2. The Senior Divisional Personnel Officer, S.C.Rly, Guntakal.
3. One copy to Mr.S.Lakshma Reddy, Advocate, 3-4-548/3,
sd behind YMCA, Narayanaguda, Hyderabad.
4. One copy to Mr.J.R.Gopal Rao, SC for Rlys CAT.Hyd.
5. One spare copy.

pvm.